

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

19th December, 2019

Trade Notice No.42/2019-20


To

1. RA's of DGFT
2. Customs Commissionrates
3. Members of Trade
4. Joint Secretary (Customs), CBEC, Department of Revenue

Subject: Restriction on import of Pulses.

Department of Commerce, Ministry of Commerce & Industry vide Notification dated 18th December, 2019 allowed import of Urad upto an annual quota of 04 lakh MT and the same will be allowed only to the Millers/Refiners as per procedure to be notified by Directorate General of Foreign Trade.

2. The Notifications comes into force with effect from 18th December, 2019. Copy of the said Notifications is attached herewith for ready reference.


(Rajbir Sharma)
Joint Director General of Foreign Trade
E-mail: rajbir.shrma@nic.in

[Issued from File No.M-5012/300/2002/PC-2A/Part-VI/Vol-II/P-9396]

MINISTRY OF COMMERCE AND INDUSTRY
(DEPARTMENT OF COMMERCE)
NOTIFICATION

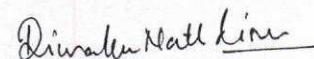
New Delhi, the 18th December, 2019

S.O. (E).—In exercise of powers conferred by section 3 of the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992), read with paragraphs 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, the Central Government hereby notifies the Import Policy of items of Chapter 7 of the Indian Trade Classification (Harmonized System), 2017, Schedule-1 (Import Policy), as under –

Exim Code	Item Description	Existing Policy	Revised Policy condition
0713 31 90	Urad (Beans of the SPP Vigna Radiata (L.) Wilczek)	Restricted	Import of Urad shall be subject to an annual (fiscal year) quota of 04 lakh MT. Import of Urad under the Quota Restriction will be allowed only to the Millers / Refiners as per procedure to be notified by Directorate General of Foreign Trade : Provided that this restriction shall not apply to Government's import commitments under any Bilateral or Regional Agreement or Memorandum of Understanding.
0713 90 10	Split		
0713 90 90	Other		

2. This notification shall come into force from the date of its publication in the official Gazette.

[F. No. 14/3/2018-EP(Agri-III)]



(Diwakar Nath Misra)

Joint Secretary to the Government of India

Note: The principal notification No. 36/2015-2020, dated the 17th January, 2017 was published in the Gazette of India, Extraordinary vide S.O. 172(E), dated the 17th January, 2017 and last amended vide notification published in the Gazette of India, Extraordinary vide S.O. 1480 (E), dated the 29th March, 2019.

भारत के राजपत्र , असाधारण, भाग II , खण्ड 3 , उपखण्ड (ii) में प्रकाशनार्थ
वाणिज्य एवं उद्योग मंत्रालय
(वाणिज्य विभाग)
अधिसूचना

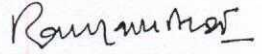
नई दिल्ली दिनांक 18 दिसम्बर. 2019

का.आ. (अ) विदेश व्यापार नीति 2015-20 के पैराग्राफ 1.02 और 2.01 के साथ पठित विदेश व्यापार (विकास एवं विनियमन) अधिनियम 1992 (1992का 22) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केंद्रीय सरकार भारतीय व्यापार वर्गीकरण (सुमेलीकृत प्रणाली) 2017, अनुसूची -1 (आयात नीति) के अध्याय 7 की मदों की आयात नीति में एतद्वारा निम्नवत अधिसूचित करती है -

एकजिम कोड	मद विवरण	मौजूदा नीति	संशोधित नीति की स्थिति
07133190	उड़द (एसीपीपी विगना रेडिएटा(एल) विल्कजेक की बीन्स)	प्रतिबंधित	उड़द (एसीपीपी विगना रेडिएटा(एल) विल्कजेक की बीन्स) का आयात 04 लाख मी.टन के वार्षिक (वित्त वर्ष) कोटा के अध्यक्षीन होगा। कोटा प्रतिबंध के तहत उड़द का आयात केवल विदेश व्यापार महानिदेशालय द्वारा अधिसूचित की जाने वाली प्रक्रिया के अनुसार मिलर्स / रिफाइनर को ही किया जाएगा। बशर्ते कि यह प्रतिबंध किसी द्विपक्षीय या क्षेत्रीय करार या समझौता ज्ञापन के तहत सरकार की आयात संबंधी प्रतिबद्धता पर लागू नहीं होगा।
07139010	स्प्लिट		
07139090	अन्य		

2. यह अधिसूचना राजपत्र में प्रकाशन की तारीख से प्रभावी होगी ।

[फा.सं.14/3/2018-ईपी(एग्जी-III)]


(दिवाकर नाथ मिश्रा)
संयुक्त सचिव

नोट: मूल अधिसूचना भारत के राजपत्र असाधारण में दिनांक 17 जनवरी 2017 के का.आ. संख्या 172 (अ) के तहत दिनांक 17 जनवरी 2017 की अधिसूचना संख्या 36/2015-20 के तहत जारी की गई थी और उसमें पिछला संशोधन दिनांक 29 मार्च, 2019 भारत के राजपत्र असाधारण के का.आ. संख्या 1480 (अ) के तहत किया गया था ।